

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 74/2018 in CA(CAA) No. 11/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2018**

Name of the Company: Shanku's Chemsience Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CHEETAN PATEL	PCS	Per his/her	CP Patel
2.				

**ORDER**

Learned PCS Mr. Chetan Patel present for Applicant.

The applicant requested to withdraw the IA 74/2018 with a liberty to file fresh application for rescheduling the date of publication.

IA 74/2018 is disposed of accordingly.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 12th day of March, 2018.

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**